

MEGHALAYA LEGISLATIVE ASSEMBLY

AUTUMN SESSION

STARRED

QUESTIONS AND ANSWERS

Thursday, September 12th, 2019.

Sports Associations in the State

Shri HIMALAYA M. SHANGPLIANG

Shri BANTEIDOR LYNGDOH
(Minister in-charge Sports & Youth
Affairs)

*75. Will the Minister in-charge Sports and Youth Affairs be pleased to state :-

(a) The list of Sports Associations in the State assisted financially to participate and conduct tournaments during the year 2018 - 19 and 2019 - 20, District - wise?

(a) Sir,

1. During 2018-19 an amount of ₹49,05,000/- was sanctioned to assist 36 Sports Associations to participate and conduct tournaments is as per Statement placed on the Table of the House.

2. And during 2019-20 an amount of ₹34,39,150/- is sanctioned to assist 64 Sports Associations is as per Statement placed on the Table of the House.

(b) The amount released to each Sports Associations and for such tournaments, District - wise?

(b) Sir, is as per Statement placed on the Table of the House.

Ring Well Mishap in Mawdiangdiang

Shri GEORGE B. LYGDOH

Shri KYRMEN SHYLLA
(Minister in-charge Revenue &
Disaster Management)

*76. Will the Minister in-charge Revenue and Disaster Management be pleased to state :-

(a) The status of the payment of compensation to the families of the three persons who died in a ring well mishap in Mawdiangdiang on 09.05.2019?

(a) Sir, the payment of compensation to the families of the three persons who died in a ring well mishap in Mawdiangdiang on 09.05.2019 is not permissible under State Disaster Response Fund (SDRF) guidelines since it is an accidental death.

(b) The reasons for the delay in providing the compensation?

(b) Sir, does not arise in view of (a) above.

Amendment of Sixth Schedule

Dr. M. AMPAREEN LYGDOH

Shri JAMES P. K. SANGMA
(Minister in-charge District Council
Affairs)

*77. Will the Minister in-charge District Council Affairs be pleased to state :-

(a) The status of the Amendment of the Sixth Schedule?

(a) Sir, the Bill has been referred to the Standing Committee of the Rajya Sabha.

(b) The highlights of the proposed Amendment?

(b) Sir, the highlights of the proposed amendment :-

(i) (a) The Garo Hills Autonomous Territorial Council shall consist of not more than forty-two members, of whom thirty-six shall be elected on the basis of Adult suffrage. The Governor will nominate six members of whom at least two shall be women and at least four shall be from the unrepresented tribes.

(b) The Khasi Hills Autonomous Territorial Council shall consist of not more than forty members, of whom thirty-six shall be elected on the basis of Adult suffrage. The Governor will nominate four members of whom at least two shall be women and at least two shall be from the unrepresented tribes.

(c) The Jaintia Hills Autonomous Territorial Council shall consist of not more than thirty-four members, of whom four members including at least two women members shall be nominated by the Governor and rest of the members shall be elected on the basis of Adult suffrage.

(ii) Disqualification of members on the ground of defection.

(iii) Where an MDC is chosen as Member of the State Legislature or as Member of either House of Parliament, his/her seat in the District Council shall become vacant after the expiration of fourteen days from the date of publication of the declaration in the Gazette.

- (iv) Constitution of the State Election Commission.
- (v) Establishment of a Village Council for a Village or a group of Villages in the Rural Areas and a Municipal Council for an Urban Area or agglomeration of such Urban Areas of the District.
- (vi) Constitution of the District Planning Committee for each District Council.
- (vii) Constitution of the State Finance Commission.
- (viii) Report regarding administration of tribal areas by the Governor.

(c) The details number of consultation meetings held between Government of Meghalaya & ADCs prior to approval of the proposed Amendment?

(c) Sir, the State Government had consulted the 3 (three) Autonomous District Councils on **25.05.2018** and **30.11.2018**.

(d) The detail number of consultation meetings between GOI & State Government prior to tabling of the Amendment in Parliament?

(d) Sir, consultation meeting between GOI and State Government were held on **15.12.2015**, **03.02.2017**, **25.05.2018**, **25.09.2018** and **30.11.2018**.

National Educational Policy

Shri PROCESS T. SAWKMIE

Shri LAHKMEN RYMBUI
(Minister in-charge Education)

*78. Will the Minister in-charge Education be pleased to state whether the Government is ready to implement the present National Educational Policy in the State?

Sir, the present National Educational Policy is still on the drafting stage which was sent to States for views/comments only.

Projects and Schemes Initiated through Veterinary

Shri LAZARUS SANGMA

*79. Will the Deputy Chief Minister in-charge Animal Husbandry and Veterinary be pleased to state :-

- (a) The total number of projects and schemes initiated through Veterinary Department for South Garo Hills from both Centre and State for the year 2018-19 and 2019-20?
- (b) The total number of persons benefited through these projects and Schemes?

Shri PRESTONE TYNSONG

(Deputy Chief Minister in-charge Animal Husbandry & Veterinary)

- (a) Sir, 7 (seven) numbers of State Schemes and 6 (six) numbers of Central Schemes implemented during 2018-19.
- (b) Sir, data is being collected.

Other Scheduled Tribes

Shri ADELBERT NONGRUM

*80. Will the Minister in-charge Social Welfare be pleased to state :-

- (a) Other than Khasi-Jaintia and Garo, the total number of other ST which are recognised in Meghalaya?
- (b) Which other Tribes are allowed to buy land in different localities and settle permanently in Meghalaya?

Shri KYRMEN SHYLLA

(Minister in-charge Social Welfare)

- (a) Sir, 14 (Fourteen) Tribes as inserted in the amendments to the Constitution (Scheduled Tribes) Order, 1950/ as amended by the Constitution (STs) Order (Amendment) Act, 1987 (Act 43 of 1987) and published in the North Eastern Areas (Re-organization) Act, 1971.
- (b) Sir, any of the Scheduled Tribes pertaining to Meghalaya and as specified in the Constitution (Scheduled Tribes) Order, 1950 as amended who are residents of Meghalaya.

(c) The details of such Tribe?

(c) Sir, the Scheduled Tribes in Meghalaya as inserted in the amendments to the Constitution (Scheduled Tribes) Order, 1950/as amended by the Constitution (STs) Order (Amendment) Act, 1987 (Act 43 of 1987) are :

(1) Chakma (2) Dimasa (Kachari) (3) Hajong (4) Hmar (5) Any Kuki Tribes including (i) Biате or Biete (ii) Changsan (iii) Chongloi (iv) Douggal (v) Gamalhou (vi) Gangte (vii) Guite (viii) Hanneng (ix) Haokip or Hauptit (x) Haolai (xi) Hengna (xii) Hongsung (xiii) Hrangkhwal or Rangkhoh (xiv) Jongbe (xv) Khawchung (xvi) Khawwahhlang or Khotnal-ong (xvii) Khelma (xviii) Kholhou (xix) Kipgen (xx) Kuki (xxi) Lengthag (xxii) Lhangum (xxiii) Lhoujem (xxiv) Lhouvun (xxv) Lhpheng (xxvi) Mangje (xxvii) Misao (xxviii) Riang (xxix) Slarhem (xxx) Selman (xxxi) Singson (xxxii) Sitlhou (xxxiii) Sukte (xxxiv) Thado (xxxv) Thangngeu (xxxvi) Uibuh (xxxvii) Vaiphei (6) Lakher (7) Man (Tai-speaking) (8) Any Mizo (Lushai Tribes) (9) Mikir (10) Any Naga Tribes (11) Pawi (12) Boro Kacharies (13) Koch & (14) Raba, Rava.

177 Saw Mills

Shri MAYRALBORN SYIEM

*81. Will the Minister in-charge Forests and Environment be pleased to state :-

(a) The steps taken by the Department to 177 Saw Mills who are operating without valid licence till now?

**Shri LAHKMEN RYMBUI
(Minister in-charge Forests &
Environment)**

(a) Sir, the Department has constituted District Level Special Task Force (DLSTF) in each District to clamp down unlicensed Saw Mills and the DLSTF is continuing its efforts to close down all unlicensed Saw Mills that are operating in the State.

(b) Whether there is any plan to issue them licence or any plan to close them down?

(b) Sir, there is no plan to issue license to unlicensed Saw Mills and the DLSTF is continuing its efforts to close down all unlicensed Saw Mills.

Schemes and Projects Under Megha LAMP Projects

Shri ZENITH M. SANGMA

*82. Will the Minister in-charge Border Areas Development be pleased to state :-

(a) The mode of implementation of various schemes under the Department for both Central Schemes and the State plan Schemes?

(b) Whether tender was floated for implementing any scheme/ schemes under BADP and ISBADP?

**Shri LAHKMEN RYMBUI
(Minister in-charge Border Areas
Development)**

(a) Sir,

(i) Under **Border Areas Development Programme (BADP) (Central Sponsored Schemes)**, the Government follows the guidelines (2015) issued by the Ministry of Home Affairs, Department of Border Management (BM II).

(ii) Under **Inter State Border Areas Development Programme (ISBADP) (State Plan Fund)** as per guidelines, 2018.

(b) No, Sir.

Compensation to the Victims at Ksan Shrieh

Dr. AZAD ZAMAN

*83. Will the Minister in-charge Revenue and Disaster Management be pleased to state :-

(a) Whether the Government has paid the final compensation to the coal mine tragedy victims at Ksan Shrieh?

(b) If the reply at (a) above is in the negative, when the compensation will be paid?

Shri KYRMEN SHYLLA
(Minister in-charge Revenue and Disaster Management)

(a) Sir, ₹2,00,000/- (Rupees Two Lacs) under Prime Minister's National Relief Fund and ₹1,00,000/- (Rupees one lac) from the State Government have been paid to the next of kin of each of the victim.

(b) Sir, does not arise in view at (a) above.

Rampant Cattle Smuggling in the Indo-Bangladesh Border

Shri WINNERSON D. SANGMA

*84. Will the Minister in-charge Home (Police) be pleased to state :-

(a) Whether the Government is aware of rampant Cattle smuggling in the Indo-Bangladesh border at various points within South West Garo Hills?

(b) If the reply at (a) above is in the affirmative, the measures being taken to control the same?

Shri JAMES P. K. SANGMA
[Minister in-charge Home (Police)]

(a) No, Sir, it is not rampant. However, there have been a few cases registered.

(b) Sir, is as per Statement placed on the Table of the House.

Material Liability Under MGNREGA

Shri DAVID A. NONGRUM

Shri SNIAWBHALANG DHAR
(Minister in-charge Community & Rural Development)

*85. Will the Minister in-charge Community and Rural Development be pleased to state :-

(a) Whether it is a fact that the material liability under MGNREGA has run into several hundred crore?

(a) Sir, the pending material liability of the previous Financial Year along with the current year as on August, 2019 is ₹248.05 Crore.

(b) The measures that the Government is taking to address this grave problem which has discouraged the VECs to take up works?

(b) Sir,

i) The Government has set up the State Corpus Fund wherein an amount of ₹38 Crore is utilized in every Financial Year during the period of financial crunch.

ii) The State Government has also appealed to the Union Government for clearing of all the liabilities of the previous Financial Year.

iii) Recently, funds for material payment have been received from the Government of India for an amount of ₹184.43 Crore which will clear 74% of the pending liability.

List of Schemes Under Public Works (Roads) Department

Shri SYNTAR KLAS SUNN

Shri PRESTONE TYNSONG
[Deputy Chief Minister in-charge
Public Works (Roads)]

*86. Will the Deputy Chief Minister in-charge Public Works (Roads) be pleased to state the list of roads along with the cost of each road sanctioned during the year 2018-19 and 2019-20 under Rural Infrastructure Development Fund (RIDF) and under other funding Programmes of the Government excluding Pradhan Mantri Gram Sadak Yojana (PMGSY) and National Highways, Constituency - wise?

Sir, is as per Statement placed on the Table of the House.

Implementation of Rastriya Krishi Vikas Yojana (RKVY)

Shri MAYRALBORN SYIEM

Shri BANTEIDOR LYNGDOH
(Minister in-charge Agriculture &
Farmers' Welfare)

*87. Will the Minister in-charge Agriculture and Farmer's Welfare be pleased to state :-

(a) Whether the Rastriya Krishi Vikas Yojana (RKVY) have been implemented in the State?

(a) Yes, Sir.

(b) If the reply at (a) above is in the affirmative, the type of assistance that farmers avail to improve their agricultural product?

(b) Sir, the following are the types of assistance availed by the farmers :-

1. Assistance @ ₹90,000 for availing Power Tillers as subsidy.
2. Providing infrastructure facilities such as Construction of Training Centres, Ropeways, etc.

3. Imparting training to farmers at the Block/Village level through :-

- a) Farmer's Field School (FFS)
- b) Training for Rural Educated Unemployed Youth for Self Employment on Farm Based Activities (TREYSEFA).

Ghost Teachers

Shri HIMALAYA M. SHANGPLIANG

Shri LAHKMEN RYMBUI
(Minister in-charge Education)

*88. Will the Minister in-charge Education be pleased to state :-

(a) The total number of teachers in the State who have been appointed by the Government but are considered to be ghost teachers?

(a) Sir, there are no ghost teachers appointed by the State Government.

(b) The action that the Government has taken against such appointments and authorities who are encouraging such appointments?

(b) Sir, does not arise in view at (a) above.

State Disaster Relief Force (SDRF)

Shri GEORGE B. LYGDOH

Shri KYRMEN SHYLLA
(Minister in-charge Revenue & Disaster Management)

*89. Will the Minister in-charge Revenue and Disaster Management be pleased to state :-

(a) The amount spent to strengthen the State Disaster Relief Force (SDRF) during the past 3 (three) years?

(a) Sir, the amount spent to strengthen SDRF during the past 3 (three) years is ₹35,39,839/-.

- (b) Whether the State Disaster Relief Force (SDRF) is optimally equipped to handle the disasters across the State? (b) Yes, Sir.

Drug Menace

Dr. M. AMPAREEN LYNGDOH

Shri A. L. HEK

(Minister in-charge Health & Family Welfare)

*90. Will the Minister in-charge Health & Family Welfare be pleased to state :-

- (a) The location and number of Drug rehabilitation centres in the State? (a) Sir, there is no Government run Drug Rehabilitation Centre in the State.
- (b) The number of Government Institutions (hospitals, etc.) with expert facilities for treatment of drug addiction? (b) Sir, there is no Government hospital with expert facilities for treatment of Drug Addiction. The Under Trials/arrested persons in drug related crime are being treated in the following hospitals if necessary at Civil Hospital, Shillong, Jowai Civil Hospital and Tura Civil Hospital.
- (c) The procedure for treatment UT/arrested persons in drug related crime? (c) Sir, the procedure for initiating treatment of Under Trials/arrested persons is the same for all Under Trials/arrested persons.

Entry and Exit Point at Umling and Mendipathar

Shri MAYRALBORN SYIEM

**Shri CONRAD K. SANGMA
(Chief Minister)**

*91. Will the Chief Minister be pleased to state the status of the Entry and Exit point at Umling and Mendipathar?

Sir, the construction of Entry Point at land belonging to Transport Department in Umling, Ri-Bhoi District is in progress. With regard to the site at Exit Point, the matter is being examined.

North Eastern Frontier Railway has handed 600 sq. m. land at Mendipathar Railway Station to Deputy Commissioner, Resubelpara and the construction works by PWD is in progress.

Running of Guests House, Resorts

Shri PROCESS T. SAWKMIE

**Shri METBAH LYNGDOH
(Minister in-charge Tourism)**

*92. Will the Minister in-charge Tourism be pleased to state whether it is necessary that all the people who are running Guests Houses, Resorts, Homestay, etc., are required to take permission from the State Government?

No, Sir, Government permission is not required for running/setting up of Guest Houses, Resorts, Homestay, etc., in the State.

Project Sanctioned

Shri ZENITH M. SANGMA

Shri SNIAWBHALANG DHAR
(Minister in-charge Community & Rural Development)

*93. Will the Minister in-charge Community and Rural Development be pleased to state :-

(a) Whether it is a fact that there was not even a single project sanctioned from MGNREGS for Teporpara village under Rerapara C&RD Block during 2018-2019, thereby depriving all the households from getting benefit out of scheme?

(a) Sir, it is not a fact that there was not even a single project sanctioned from MGNREGS for Teporpara village under Rerapara C & RD Block during 2018-19. During the Financial Year 2018-19, two work orders for construction of CC Footpath and Retaining Wall were issued by the concerned Block.

(b) If the reply at (a) above is in the affirmative, the reason thereof?

(b) Sir, does not arise in view at (a) above.

Beneficiaries Register under MHIS IV

Shri MAYRALBORN SYIEM

Shri A. L. HEK
(Minister in-charge Health & Family Welfare)

*94. Will the Minister in-charge Health & Family Welfare be pleased to state :-

(a) The percentage and number of beneficiaries registered under MHIS IV in the State, District-wise?

(a) Sir, the total number of Beneficiary Registered and the percentage (as on 31.08.2019) is as follows :

Name of District	Total Beneficiaries Verified	Percentage of Registration
East Garo Hills	73671	42.14%
North Garo Hills	70168	42.64%
South Garo Hills	68307	44.74%
South West Garo Hills	90300	76.22%
West Garo Hills	145898	44.64%

Name of District	Total Beneficiaries Verified	Percentage of Registration
East Jaintia Hills	92838	76.95%
East Khasi Hills	386161	49.00%
Ri-Bhoi	146707	46.77%
South West Khasi Hills	64746	54.41%
West Jaintia Hills	212517	66.41%
West Khasi Hills	156765	48.85%
GRAND TOTAL	15,08,078	53.13%

(b) The percentage and number of registered beneficiaries benefited so far under MHIS IV?

(b) Sir, the total number of Beneficiary benefited under MHIS-IV is 38765 and the percentage (Hospitalisation ratio) is 2.67% (as on 26.08.2019).

Housing Assistance Programme

Shri WINNERSON D. SANGMA

Shri PRESTONE TYNSONG
(Deputy Chief Minister in-charge Housing)

*95. Will the Deputy Chief Minister in-charge Housing be pleased to state :-

(a) Whether the Chief Minister Housing Assistance Programme is still being implemented in the State?

(a) Yes, Sir.

(b) If the reply at (a) above is in the affirmative, the amount of fund allotted for the said programme during 2018-19?

(b) Sir, ₹550.00 lakh has been sanctioned for this programme during 2018-19.

(c) The status of implementation since 2017 till 2018-19?

(c) Sir,

- (i) The status of implementation of Chief Minister's Housing Assistance Programme since 2017 till 2018-19 : About 95% completed.
- (ii) During 2018-19 : Procurement of Roofing Sheets is in progress.

Plastic Menace in Rural Area

Shri DAVID A. NONGRUM

**Shri LAHKMEN RYMBUI
(Minister in-charge Forests &
Environment)**

*96. Will the Minister in-charge Forests and Environment be pleased to state :-

(a) The steps being taken to address the issue of plastic menace in rural areas?

(a) Sir,

- (i) State Level Advisory Committee has been constituted under the Chairmanship of Secretary/ Commissioner Secretary/ Principal Secretary, Urban Affairs Department for effective monitoring of implementation of the Plastic Waste Management Rules, 2016 vide Notification No. UAU.70/2016/81 dt. 25th January, 2018.
- (ii) The Meghalaya State Pollution Control Board has taken up the matter of Implementation of the provision of the Plastic Waste Management Rules, 2016 in Rural Areas with the 3 (three) Autonomous District Councils.

(iii) The Meghalaya State Pollution Control Board has issued Public Notice on important provisions of the Plastic Waste Management Rules, 2016 for awareness and compliance by the concerned stakeholders i.e., Manufactures, Importers Stockists, Distributors, Sellers and Users of plastic carry bags vide Letter No. MPCB/TB-144(B)/2016-2017/79 dt. 16th February, 2017.

(iv) Meeting at the Chief Secretary Level was held for proper implementation of Plastic Waste Management Rules, 2016.

(b) Whether it is a fact that the use of plastic in rural markets has increased over the years?

(b) Sir, data on the use of plastic is not available with the MSPCB.

Re-tendering of PMGSY Projects

Shri MAYRALBORN SYIEM

*97. Will the Deputy Chief Minister in-charge Public Works (Roads) be pleased to state :-

(a) The reason for re-tendering of so many PMGSY projects sanctioned in 2018 where tender have been floated?

(b) The measures taken by the Department so that the work can be allotted to the successful bidders at the earliest?

Shri PRESTONE TYNSONG
[Deputy Chief Minister in-charge
Public Works (Roads)]

(a) Sir, it is due to shortage of Qualified Contractors in the State.

(b) Sir, re-tendering for the same was initiated and allotment is being processed.

